

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.210/00723/2019**

Dated this Thursday, the 24<sup>th</sup> day of October, 2019

**CORAM: R.VIJAYKUMAR, MEMBER (A)**  
**R.N. SINGH, MEMBER (J)**

Shri Hanmanta Timayya Mehtre, Age 61 yrs.  
 Retd. Technician Gr. II/EPA (OSM) at Wadi Station of  
 Solapur Division on the Central Railway, R/o Kolsha Line,  
 Aurdha Nagar, at Post Shahabad (Pin 585 225)  
 Dist. Gulbarga (Karnataka). ... **Applicant**  
*(By Advocate Shri D.N.Karande)*

**VERSUS**

1. The Union of India, through the General Manager,  
 Central Railway, 2<sup>nd</sup> Floor of G.M.'s Office Building,  
 CSTM, Mumbai 400 001.
2. Chief Personnel Officer, Central Railway,  
 1<sup>st</sup> Floor of G.M.'s Office, CSTM Mumbai 400 001.
3. Divisional Railway Manager, Central Railway,  
 Solapur Division, Modi Khana, Solapur 413 001.
4. Sr. Divisional Personnel Officer, Central Railway, DRM's Office,  
 Solapur 413 001. ... **Respondents**

**ORDER (Oral)**

*Per : R.N.Singh, Member (Judicial)*

Heard Shri D.N.Karande, learned  
 counsel for the applicant.

2. This application has been filed on  
 29.08.2019 under Section 19 of the  
 Administrative Tribunals Act, 1985 seeking  
 the following reliefs:

“8(a). This Hon'ble Tribunal may be pleased to call  
 for the record of the case and after examining the  
 same, hold that the Applicant is entitled to proforma  
 promotion to the post of Tech. I EPA Gr. Rs.5200 –  
 20200 + 2800 GP with all consequential benefits such



refixation of pay and re-calculation of pension and pensionary benefits arising from notional promotion.

8(b). This Hon'ble Tribunal may be pleased to grant such other and further reliefs as expedient in the interest of justice.

8(c). The Cost of the Application may be awarded in the favour of the Applicant."

3. After arguing for sometime, the learned counsel for the applicant seeks permission to withdraw the present OA in order to file fresh OA in accordance with the law.

4. Accordingly, the OA is dismissed as withdrawn with liberty in accordance with law.

(R.N. Singh)  
Member (Judicial)

(R. Vijaykumar)  
Member (Administrative)

kmg\*

JD  
25/10/19